

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF NRN BROADCASTING NETWORK INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NRN Broadcasting Network India Private Limited
2.	Date of incorporation of corporate debtor	06-07-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad, Telangana, Companies Act 2016
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219TG2016PTC110738
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 24, PhaseIII, Kamalapuri Colony, Banjara Hills, Hyderabad, Telangana, Pin No 500073
6.	Insolvency commencement date in respect of corporate debtor	04-10-2019
7.	Estimated date of closure of insolvency resolution process	01-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/PA-003/IP-N000129/2017-18/11455
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No : H-70, Madhura Nagar, SR Nagar (Post), Hyderabad – 500038, Telangana, e – mail : wyra_2@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No : H-70, Madhura Nagar, SR Nagar (Post), Hyderabad- 500038, Telangana, e-mail : wyra_2@hotmail.com
11.	Last date for submission of claims	18-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web.link:..... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address .. As at Number 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NRN Broadcasting Network India Private Limited on 04-10-2019


The creditors of NRN Broadcasting Network India Private Limited, are hereby called upon to submit their claims with proof on or before 18-10-2019 (falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entr No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

05<sup>th</sup> October, 2019

Hyderabad

  
**KOTESWARA RAO GUTTA**  
Interim Resolution Professional  
Reg.No IBBI/PA-003/IP-N000129/2017-18/11455

